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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.2016/1997

New Delhi, this 27th day of November, 1998

Hon'ble Shri T.N. Bhat, Member (J)
Hon'ble Shri S.P. Biswas, Member (A)

Shri Jagdish Singh /
LDC, MTNL, Office of GM(East)
10, Daryaganj, New Delhi-2 .. Applicant

(By Shri Sama Singh, Advocate)

versus

1. Chief General Manager
Delhi Telephones, New Delhi
2. General Manager (Trans-Yamuna)
MTNL, Preet Vihar, New Delhi
3. Dy. General Manager (C&A)
Preet Vihar, New Delhi
4. Dy. General Manager (Finance)
Chitra Vihar, Delhi-92 .. Respondents

ORDER(oral)
Hon'ble Shri T.N. Bhat

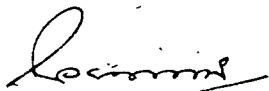
None appeared for the applicant even on second call. We have gone through the OA and the accompanying annexures. We find that the OA is directed against some of the orders passed by the respondents by which departmental proceedings were initiated against the applicant and he was also placed under suspension. Applicant further claims that the subsistence allowance during the suspension period may be increased to 75% with retrospective effect and orders be passed accordingly.

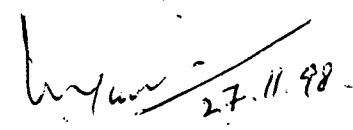
2. The applicant is an employee / of Mahanagar Telephone Nigam Limited, which is an autonomous organisation. There is no notification issued under which this organisation comes under the

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jurisdiction of this Tribunal. There is a judgement of the Full Bench of the Tribunal in OA 493/97 and other connected OAs decided on 20.11.98 in which it has been held that excepting those organisations/societies which are specifically covered under Clause (b) of Section 14(1) of AT Act, CAT has no jurisdiction to entertain applications from employees of local or other authorities within the territory of India or under the control of Government of India and corporation or societies owned or controlled by the Government unless the same has been notified under section 14(2) of the Act. MTNL is not one of the organisations in respect of which such a notification has been issued. Therefore, this Tribunal has no jurisdiction to entertain this OA. The OA is accordingly dismissed on the ground of lack of jurisdiction. However, liberty is given to the applicant to file appropriate proceedings ~~or~~ application before the competent court/forum, if so advised.


(S.P. Biswas)
Member (A)


27.11.98
(T.N. Bhat)
Member (J)

/gtv/